

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-117
IB-3124(ND)/2019

IN THE MATTER OF:

Aggarwal Foundry & Engg. Works.

....OPERATIONAL CREDITOR

Vs.

Robbins Tunneling & Trenchless Technology India Pvt. Ltd.

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI L.N GUPTA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Rakesh Kumar, Mr. Ankit Sharma Advocates

For the Respondent/CD : Mr. Ajay sharma, Advocate

For the Intervener :

ORDER

Both the sides are present. A suggestion fell from this Bench for making payment of the amount of Rs. 25 Lakhs approximately by 31.03.2020. The Corporate Debtor is at liberty to have the three equal installments, two installments will be paid by 20.01.2021 & 20.02.2021, third on or before 31.03.2021. Both the sides are directed to seek the instructions of their clients with regard to the suggestion of this Authority.

List the matter on 18th January, 2021.



(L.N GUPTA)
MEMBER (TECHNICAL)



(CH. MOHD, SHARIEF TARIQ)
MEMBER (JUDICIAL)